

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
|--|---|
| <p>6/10/07 S/1 8518 8522</p> <p>849841</p> | <p>09.10.2007</p> <p>CP 19/2007 (OA No. 496/2006)</p> <p>None present for applicant. Mr. V.S. Gurjar, Counsel for respondents.</p> <p>Though the notice in this case has not been issued, Mr. V.S. Gurjar, Advocate, puts appearance on behalf of the respondents. Learned counsel for the respondents submits that the order passed by the DB of this Tribunal subsequently on 15.06.2007 has been challenged before the Hon'ble High Court by filing DB Civil Writ Petition wherein the operation of this judgment has been stayed by the Hon'ble High court.</p> <p>In view of the submission made by the learned counsel for the respondents, we are of the view that no notice of contempt is required to be issued to the respondents and it is accordingly dismissed. However, it will be open for the applicant/petitioner either to revive this Contempt Petition by way of filing an MA or to file fresh Contempt Petition in case the stay granted by the Hon'ble High court is vacated or the judgment passed by this Tribunal is upheld by the Hon'ble High court.</p> <p> (J.P. SHUKLA) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p> |